

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2305  
ANSWERED ON:28.03.2012  
OFFICERS ON DEPUTATION  
Patil Shri C. R.

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of officers of Central Government who are on deputation/ appointment in other organisations during the last three years;
- (b) whether some officers have retired on higher posts while on deputation/ appointment instead of being relieved from their parent service at their usual holding posts thus being entitled to higher pensionary benefits;
- (c) if so, whether such retirements have caused financial losses to the public exchequer; and
- (d) if so, the steps being taken to recover the loss and to check such losses in future?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRIV. NARAYANASAMY)

- (a): As the Central Government officers proceed on deputation from their respective cadres, no such information is centrally maintained.
- (b): In terms of Rules 33 of CCS (Pension) Rules, 1972, Pension of Government servants is calculated on the basis of their last emoluments.
- (c) & (d): Does not arise.